

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI




C. P. NO. 108(ND)09
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016**

NAME OF THE COMPANY: Sharad Aggarwal & Ors V/s. Rajesh Buildcon & Infrass. Pvt. Ltd.

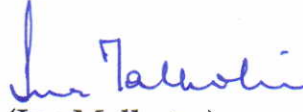
SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Indulraj Gupta	Adv.	P-6, 7, 8.	
2.	Sangram Patnaik	Adv	R 1-5	
3.	Ms. Teheina	Adv.		
4.	Vivek Singh	Adv.	R, 2, 3, 5, 13, 20-30 18(ND), 108(ND) R. 8-9	
5.	ASHISH AGGARWAL	Adv	Resp 6 to 22	} Hkam
6.	HARLEEN KOUR	Adv		

ORDER

It is clarified by the Ld. Counsels in this case that no settlement is possible. In view of the same they prayed for a final disposal of the case.

2. A connected matter is pending in Court I. The parties shall intend to take necessary steps for transfer of both the cases to one Court.
3. To come up on 28.11.2016.


(Ina Malhotra)
Member Judicial